

CC No. CBI/315/2019 (Old CC No. 29/17)
RC No. 219 2014 (E) 0014
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s Revati Cement Pvt. Ltd. & Ors.
U/s 120-B, 120-B/420 IPC, Sec. 13(1)(d)/13(2) of PC Act, 1988.

03.09.2020.

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. V.K. Sharma and Ld. Senior PP Sh. A.P. Singh for CBI along with IO Dy. SP. Vijai Chettiar.
Advocate Sh. Akshay Nagarajan on behalf of Ld. Special PP Sh. R.S. Cheema.

Sh. Pankaj Khandelwal AR of A-1 M/s Revati Cement Pvt. Ltd. and A-4 Chinmay Palekar are present.

Ld. Counsel Sh. Sushil Bajaj for A-1 M/s Revati Cement Pvt. Ltd and A-4 Chinmay Palekar.

A-2 H.C. Gupta and A-3 K.S. Kropcha are present.

Ld. Counsel Sh. Rahul Tyagi for A-2 Harish Chandra Gupta and A-3 K.S. Kropcha.

A-5 V.K. Jain and A-6 Arvind Pujari are present.

Ld. Counsel Sh. Samrat Nigam for A-5 Vijay Kumar Jain and A-6 Arvind Pujari.

Though in the present matter Order on Charge was already passed vide order dated 14.08.2020 but formal charges could not be framed due to present day situation on account of COVID-19.

Now, since the charges cannot be got physically signed from the accused persons, so today the charges, which are to be framed against the accused persons are being supplied to Ld. Defence Counsels online after digitally signing them by the undersigned. Ld. Defence Counsels, however, assured that in the meantime they will send an email on the official E-mail ID of this Court that they have duly communicated the charges to the accused persons and that they will also send emails from the accused persons that they have received and understood the charges and that they do not plead guilty to the charges so framed and claim trial.

After resuming of the normal functioning of the Courts the charges shall be got signed physically from the accused persons.

Ld. DLA Sh. V.K. Sharma states that in the meantime an application u/s 294 Cr. PC along with list of documents seeking admission/denial of documents will be moved by him on the official E-mail ID of this court. He further submitted that the hard copy thereof will be placed in the judicial file as and when normal functioning of the courts is resumed.

Heard. Considered. Allowed.

Accordingly, matter be now put up on 17.10.2020 for filing of application u/s 294 Cr. PC by Prosecution.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

Digitally signed by
BHARAT PARASHAR
Date: 2020.09.03
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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
03.09.2020**

CC No. 251/2019 (Old CC No. 15/17)
RC No. 219 2015 (E) 0008,
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s AES Chhattisgarh Energy Private Limited & Ors.
U/s 120-B/420 IPC

03.09.2020.

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI along with Holding IO Inspector M.R. Atrey.
Advocate Sh. Akshay Nagarajan on behalf of Ld. Special PP Sh. R.S. Cheema.

Ld. Counsel Ms. Surabhi Khattar for A-1 M/s AES Chhattisgarh Energy Pvt. Ltd. and A-2 Sanjeev Kumar Aggarwal.

Ld. Senior PP Sh. A.P. Singh submits that yesterday i.e. on 02.09.2020 he has filed, on the official email ID of this Court, an application requesting to place on record affidavits u/s 296 Cr. PC of three witnesses namely Dy. SP. Suresh Kumar, Dy. SP S.P. Rana and Sh. Ved Prakash Sharma as their evidence is of formal nature only. He further submits that copies of the same have already been supplied to Ld. Counsel for the accused persons.

Ld. Counsel for the accused persons submits that she has received the same. She has been accordingly asked to submit her response to the same in writing on the official email ID of this Court, as to whether she wish to cross-examine any of the three aforesaid witnesses or not. ,

Ld. Senior PP Sh. A.P. Singh has also filed an application u/s 311 Cr PC, on the official email ID of this Court praying therein that inadvertently two prosecution witnesses namely Shri K.P. Singh, Malkhana Incharge, EO-I and Sh. Sanjay Lohia were left to be cited in the list of prosecution witnesses.

Copy supplied to Ld. Counsel for accused persons.

Ld. Counsel for accused persons seeks some time to file reply to the same.

Heard. Considered. Allowed.

Case is now adjourned to 07.10.2020 for reply to the applicaton as above and also as to whether the witnesses whose affidavits have been filed u/s 296 Cr.PC are to cross-examined or not. .

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhanian.

BHARAT
PARASHAR

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BHARAT PARASHAR
Date: 2020.09.03
11:23:01 +05'30'

(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
03.09.2020.